

ITEM NO.40

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 36016/2013

(Arising out of impugned final judgment and order dated 29/07/2013 in CMWP No. 1622/2012 passed by the High Court Of Judicature at Allahabad)

BALMUNI & ANR.

Petitioner(s)

VERSUS

COMMISSIONER, VARANASI MANDAL & ORS.
(With interim relief and office report)

Respondent(s)

Date : 08/09/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA
HON'BLE MR. JUSTICE PRAFULLA CHANDRA PANT

For Petitioner(s)

Mr. S. N. Bhat, Adv.
Mr. N.P.S. Panwar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Mr. Mohit Kumar Shah learned counsel who accepted notice on behalf of respondent nos. 4 to 7 has not filed vakalatnama.

Let fresh notice be issued on respondent nos. 4 to 7 through Court.

Learned counsel for the petitioners may also serve copy of the petition on the standing counsel for the State of U.P. returnable within six weeweeks.

(Neeta)
Sr. P.A.

(Usha Sharma)
COURT MASTER